

## NOTICE

Hon'ble the Chief Justice has been pleased to direct that w.e.f. 1.11.2012 any party making an application for impleading legal heirs of a deceased appellant/ petitioner/ respondent or otherwise seeking impleadment of a party in the case is required to file amended memo of parties along with the application. He shall also be duty-bound to ascertain from the Registry upto date memo of parties in which addition or amendment is required in terms of the application made, failing which Registry will raise objection. A para in C.M. application will also be made by Advocates that C.M. application has been drafted after ascertaining upto date memo of parties from Registry.

Sd/-

Registrar Judicial

16.10.2012